

Annexure 2

Filing under clause (d) of sub-regulation (5) of regulation 31 of the IBBI (Liquidation Process) Regulations, 2016

PUNJ LLOYD LIMITED- (IN LIQUIDATION)

Liquidation Commencement date : May 27, 2022

List of Unsecured Financial Creditors

S.No	Category of Stakeholder	Details of claims received		Details of claims admitted				Amount of contingent claims	Amount of any mutual dues that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks if any
		Date of receipt	Amount	Amount of claim admitted	Nature of claim admitted	Amount covered by guarantee	% share in total amount of claim admitted					
1	SBI Singapore	25-Jun-22	2,256,580,452	2,175,656,933	Corporate Guarantee	-	1.27%	-	-	80,923,519	-	
2	Great Eastern General Insurance	24-Jun-22	1,215,647,976	1,215,647,976	Corporate Guarantee	-	0.71%	-	-	-	-	
3	L&T Finance Limited	20-Jun-22	168,620,189	168,620,189	Corporate Guarantee	-	0.10%	-	-	-	-	
4	ICI Bank Limited	24-Jun-22	417,412,175	417,412,175	Corporate Guarantee	-	0.24%	-	-	-	-	
5	UCO Bank, Singapore	16-Jun-22	273,768,151	273,011,862	Corporate Guarantee	-	0.16%	-	-	756,289	-	
6	Indian Bank, Singapore	22-Jun-22	1,096,405,766.35	1,096,405,766.35	Corporate Guarantee	-	0.64%	-	-	-	-	
7	Export-Import bank of India	26-Jun-22	963,392,471.86	963,392,471.86	Corporate Guarantee	-	0.56%	-	-	-	-	
8	The Jammu & Kashmir Bank Ltd	24-Jun-22	233,486,335.00	210,927,152.00	Corporate Guarantee	-	0.12%	-	-	22,559,183	-	
9	First Abu Dhabi Bank	25-Jun-22	829,293,327.57	829,293,327.57	Corporate Guarantee	-	0.48%	-	-	-	-	
			7,454,606,843	7,350,367,852						104,238,991		

Appendix I	
Sl. No.	SECURITY INTEREST
Details of Security Interest for lenders forming part of the Common Loan Agreement for Corporate Long Term Loan dated 21st May 2015	
	A First Ranking Pari Passu charge by way of hypothecation of the Borrower's entire current assets, namely, stock of raw materials, semi finished & finished goods, stores and spares, consumable stores and spares, export bills, receivables, books debts and amount lying in the various bank accounts of the Borrower, both present and future, as more particularly provided in Part B of Schedule XI of the aforementioned agreement, except the : a) Receivables arising/accruing out of the overseas projects, financed/funded by the foreign banks/overseas financial institutions as more particularly provided in Part A of Schedule VI & b) Such other movable current assets as may be excluded by the lenders from time to time in terms of the Financing Documents.
1	A First Ranking Pari Passu charge on the immovable fixed assets of the Borrower, both present and future, excluding: a) those specifically charged to various lenders of the borrower as more particularly provided in Part B of Schedule VI of the aforementioned agreement & b) the land and building at Malanpur, Madhya Pradesh detail of which are provided in Part A of Schedule XI of the aforementioned agreement.
2	A First Ranking Pari Passu charge on the movable fixed assets of the borrower, both present and future, except those specifically charged to the various lenders of the borrower, (as more particularly provided in Part C of Schedule VI of the aforementioned agreement).
3	First Pari Passu charge on all the monies deposited/to be deposited in the Trust Retention A/c (T.R.A) opened with SBI.
4	A First Ranking Pari Passu charge by way of mortgage on the land and building at Malanpur, Madhya Pradesh detail of which are provided in Part A of Schedule XI of the aforementioned agreement.
5	Pledge on First Charge basis of 1,75,16,100 equity shares of the issued, subscribed and fully paid up equity and voting share capital of the Air Works India (Engineering) Private Limited by Punj Lloyd Aviation Limited.
6	Pledge on First Charge basis of 67,95,000 equity shares of the issued, subscribed and fully paid up equity and voting share capital of the Punj Lloyd Infrastructure Limited by the borrower.
7	Secured by Second Charge basis of 7,46,67,200 equity shares of the issued, subscribed and fully paid up equity and voting share capital of the borrower by Cawdor Enterprises Limited and Spectra Punj Finance Private Limited. <u>all shares sold as on date by IFCI.</u>
8	Personal Guarantee of Mr. Atul Punj.
9	

Appendix II	
Sl. No.	SECURITY INTEREST
Details of Security Interest for lenders forming part of the Working Capital Agreement dated 21st May 2015	
1	<p>A First Ranking Part Passu charge by way of hypothecation of the Borrower's entire current assets, namely, stock of raw materials, semi finished & finished goods, stores and spares, consumable stores and spares, export bills, receivables, books debts and amount lying in the various bank accounts of the Borrower, both present and future, as more particularly provided in Annexure 2 of the aforementioned agreement here to, except the following:</p> <p>a) Receivables arising/accruing out of the overseas projects, financed/ funded by the foreign banks/overseas financial institutions, as more particularly provided in Part A of Annexure 3, &</p> <p>b) such other movable current assets as may be excluded by the lenders from time to time in terms of the Financing Documents.</p>
2	<p>As per Working Capital Consortium Agreement, First Part Passu charge on all the movable & immovable fixed assets, both present and future except those charged exclusively to other lenders of the borrower, as more particularly provided in Part B & Part C of Annexure 3 of the aforementioned agreement and excluding borrower's leasehold property situated at Malanpur(MLP), as more particularly provided in Part B of Annexure 3 of the aforementioned agreement. *</p>
3	<p>A First Ranking Part Passu charge on the movable fixed assets of the borrower, both present and future, except those specifically charged to the various lenders of the borrower (as more particularly provided in Part C of Schedule VI of the aforementioned agreement).</p>
Appendix III	
Sl. No.	SECURITY INTEREST
Details of the Security of Abu Dhabi Commercial Bank	
1	Letter of assignment of project proceeds
2	100% cash margin against payment guarantees of AED 3.30 Million

Appendix IV	
Sl. No.	SECURITY INTEREST
Security Interest for Term loan by IFCI	
1	A First Ranking Pari Passu charge on the movable fixed assets of the borrower, both present and future, except those specifically charged to the various lenders of the borrower (as more particularly provided in Part C of Schedule VI of the aforementioned agreement).
2	Subservient charge on Corporate Offices (Address: 78, Industrial Area, Sector 32 & 95, Industrial Area, Sector 32) situated at Gurgaon & Haryana.
3	Subservient charge of the unexpired term of the lease rights of the company in respect of Immovable Property situated at Lower C, Sector-38, Medicity, Gurgaon
4	Post dated cheques for the principal amount
5	Secured by Charge basis of 7,46,67,260 equity shares of the issued, subscribed and fully paid up equity and voting share capital of the borrower by Cawdor Enterprises Limited and Spectra Punj Finance Private Limited. (all shares sold as on date by IFCI).
Appendix V	
CORPORATE GUARANTEE	
Sl. No. SECURITY INTEREST	
Detail of security	
1	No security furnished by the Corporate Debtor.
Appendix VI	
Sl. No. SECURITY INTEREST	
Detail of security for 10.50% Redeemable, Secured & NCD by ICICI	
1	Exclusive charge on the Residential flat of the corporate debtor addressed at No. 201, Second Floor, Satyam Apartment, Saru Section Road, Jamnagar, Gujarat.
2	Subservient Charge on the Movable Fixed Assets and Current Assets of the Company.
Appendix VII	
Sl. No. SECURITY INTEREST	
Detail of security for 12% Non-Convertible Debentures by LIC of India	
1	Exclusive charge on Flat No. 202, Second Floor, Satyam Apartments, Plot No. 31, City Survey No.3850/1, Street No. 86, Saru Section Road, Jamnagar, Gujarat.
2	First Pari passu Charges in favour on the movable fixed assets at the project division of the company.
Appendix VIII	
Sl. No. SECURITY INTEREST	
Details of the Security of Term Loan-1 by Standard Chartered Bank	
1	First Pari Passu charge on the movable fixed assets of the Project Division (excluding assets exclusively charged to lenders), with minimum asset cover of 0.5x for the term cover.
2	First charge on Plot No. 78, admeasuring 4050 sq. mts., situated at sector 32, Urban Estate, Gurugram, Haryana (subservient charge of IFCI for its term loan).
3	First charge on Plot No. 95, admeasuring 4050 sq. mts., situated at sector 32, Urban Estate, Gurugram, Haryana (subservient charge of IFCI for its term loan).

Appendix IX	
Sl. No.	SECURITY INTEREST
Details of the Security of Term Loan-2 by Standard Chartered Bank	
1	First Pari Passu charge on the movable fixed assets of the Project Division(excluding assets exclusively charged to lenders), with minimum asset cover of 0.5x for the term cover.
2	First charge on the 1,40,000 sq. feet of commercial office space at Tower C, Medicity, Sector 38, Gurugram, Haryana (subservient charge in favour of IFCI for its term loan.)
Appendix X	
Sl. No.	SECURITY INTEREST
Details of the Security of Working Capital Facilities by Standard Chartered Bank:	
1	First Pari Passu charge over current assets of the project division (other than project specific receivables financed by other banks);
2	Second Pari Passu charge over the movable fixed assets of the project division.
3	Exclusive charge on receivables from PTTI project.
4	Exclusive charge over receivables, inventory & WIP under PTTI project 2 - FTP Project.
Appendix XI	
Sl. No.	SECURITY INTEREST
Details of the Security of Mahindra & Mahindra Financial Services Limited	
1	Exclusive charge on the equipments purchased out of the proceeds of loans.